

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 6898/2024

[Arising out of impugned final judgment and order dated 06-12-2023 in CAL No. 33496/2023 passed by the High Court of Judicature at Bombay]

CONTAINER CORPORATION OF INDIA LTD

Petitioner(s)

VERSUS

COMMISSIONER OF CUSTOMS, NHAVA SHEVA

Respondent(s)

FOR ADMISSION

Date : 30-04-2025 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE JOYMALYA BAGCHI

For Petitioner(s) :Mr. Rajiv Shakdher, Sr. Adv.
Ms. Hetu Arora Sethi, AOR
Ms. Lalit Mohini Bhat, Adv.
Mr. Siddarth Agarwal, Adv.
Mr. Karan Khaitani, Adv.
Mr. Jonathan Ivan Rajan, Adv.

For Respondent(s) :Mr. S Dwarakanath, A.S.G.
Mr. Gurmeet Singh Makker, AOR
Mr. Udai Khanna, Adv.
Mr. Anmol Chandan, Adv.
Mr. Prashant Singh-ii, Adv.
Ms. Misha Kumar, Adv.
Ms. Satya Jha, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. We are not inclined to interfere with the impugned judgment passed by the High Court. Hence, the Special Leave Petition is dismissed.
2. Pending applications, if any, shall stand disposed of.

(INDU MARWAH)
AR-cum-PS

(NIDHI WASON)
COURT MASTER (NSH)